

(OPEN COURT)

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD

ALLAHABAD this the 23rd day of November, 2007.

HON'BLE MR. JUSTICE KHEM KARAN, VICE-CHAIRMAN HON'BLE MR. P.K. CHATTERJI, MEMBER- A.

CRIMINAL CONTEMPT PETITION NO. 124 OF 2007

Central Administrative Tribunal, Allahabad, Bench, Allahabad

VERSUS

R.C. Pathak, Advocate.

.....Contemnor

ORDER

BY HON'BLE MR. JUSTICE KHEM KARAN, VC.

The contemnor Sri R.C. Pathak, Advocate is present inperson. He has stated before us that he regret for what happened in court No. 2 on 10.05.2007 and he has also given in writing on 09.10.2007 that such type of things will not be repeated in future. He states before us that he is tendering unconditional apology. Respected members of BAR including some senior Members such as Sri Ashok Mohiley have also tried to say that the matter may be dropped in view of regret expressed by Sri R.C. Pathak. They say that the Members of Bar do realize that atmosphere in court should remain congenial.

2. We have considered the regrets and apology so expressed by Sri R.C. Pathak. This matter has had been lingering since long and we think after the above, the matter should be dropped and notice issued to Sri





R.C. Pathak be discharged. We see no good reason to proceed further after Sri Pathak has expressed his regrets both in writing and orally.

3. Accordingly these proceedings are dropped and notice issued to Sri R.C. Pathak, Advocate is discharged.

MEMBER- A.

VICE-CHAIRMAN

/Anand/